Annexure-7
Name of the corporate debtor: M/s Mangalagiri Textile Mills Private Limited: Date of commencement of CIRP: 25/07/2024: List of creditors as on: 15/08/2025

List of operational creditors (Government dues)

(Amount in ₹)

Sl. No.		claimant		etails of received		Details	of claim ac	lmitted	Amount of	Amount of any	Amount of claim	Amount of claim not	/
	Departme nt	Gover nment	Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Whether related party?	% of voting share in CoC, if applicable	contingent claim	mutual dues, that maybe set off	under verificati on	admitted	
1	State	ESIC, Regional Office	14-08- 2024	8,64,649/-	4,57,286/-	Governme nt Dues	No	Nil	Nil	NA	4,07,363/-	Nil	Claim submitted by ESIC on an ad hoc basis. RP collated the claim under Regulation 14 of the IBBI (CIRP) Regulations, 2016, on a best estimate basis, relying on information provided by the suspended management regarding the period of closure of the Corporate Debtor. The same was corroborated with electricity consumption

													records obtained from APCPDCL.
2	Commissio ner (ST)	ioner of State Tax	2024			nt Dues		Nil	Nil	NA	Nil	Nil	Claim submitted by Assistant Commissioner (ST), Mangalagiri Circle was admitted in full. However, the claim admitted may be subject to revision based on the outcome of the pending appeal before the "OFFICE OF THE APPELLATE ADDITIONAL COMMISSIONE R (STATE TAXES)".
3	Assistant Commissio ner (ST)		2024	17,45,340/-	17,45,340/-	Governme nt Dues	No	Nil	Nil	NA	Nil	Nil	The claim has been received after the period specified in Regulation 12(1) of the CIRP Regulations. RP categorised as acceptable and collated the claim under Regulation 14 of the IBBI

(CIRP) Regulations, 2016, on a best estimate basis, based on information made available on record by the Creditor and the suspended management. No reason was specified by the Creditor for belated submission of their claim. The CoC has recommended inclusion of this claim subject to condonation of delay and adjudication, as spplicable, by the Honbie Adjudicating Authority. Admission of the claim for of distribution or voting purposes shall be subject to further orders of the Honbie							
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4	Commissio	Mangala giri Tadepalli Muncipal Corporati on	2025	6,86,959/-	5,05,722/-	Governme nt Dues	No	Nil	Nil	NA	Nil	1,81,237/-	

												delay and adjudication, as applicable, by the Hon'ble Adjudicating Authority. Admission of the claim for distribution or voting purposes shall be subject to further orders of the Hon'ble Adjudicating Authority. The claim not admitted is related to CIRP period.
5	The Superinten ding Engineer, Operation Circle, CRDA	30-03-2025	2,95,40,770	2,18,24,098/	Governme nt Dues	No	Nil	Nil	NA	77,16,672/-	Nil	The claim has been received after the period specified in Regulation 12(1) of the CIRP Regulations. Balance claim is under verification, for want of clarification. RP categorised as acceptable and collated the claim under Regulation

					to further orders of the Hon'ble
					shall be subject
					distribution or voting purposes
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					Adjudicating Authority.
					applicable, by the Hon'ble
					delay and adjudication, as
					claim subject to condonation of
					recommended inclusion of this
					suspended management. The CoC has
					record by the Creditor and the
					information made available on
					estimate basis, based on
					(CIRP) Regulations, 2016, on a best